(24)

HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES 1991-92

(TWENTY-FOURTH REPORT) REPORT

ON THE

BUDGET ESTIMATES

FOR 1991-92 -- --

FORESTS DEPARTMENT

Presented to the House on S Min 1997



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH MARCH, 1992.

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR 1991-92

CHAIRMAN

1. Shri Om Parkash Beri

MEMBERS

- 2. Shri Ram Pal Singh
- 3. Shri Purush Bhan
- 4. Shri Anand Singh Dangı
- 5. Shri Mani Ram (Ellenabad)
- 6. Smt. Chandrawati
- 7. Shrı Zile Singh
- 8. Shri Balwant Singh
- 9. Shri Dharam Pal Singh

SECRETARIAT

1. Shri Sumit Kumar,

2. Shri Kuldip Singh,

Secretary.

Under Secretary.

INTRODUCTION

- 1. I, the Chairman of the Committee on Estimates for the year 1991-92, having been authorised by the Committee in this behalf, present this report on the Budget Estimates for the year 1991-92 in respect of the Forests Department.
- 2. A brief summary of recommendations/observations of the Committee is given in Appendix-I. The summary is not exhaustive and for full recommendations or observations of the Committee, reference should be made to the main report.
- 3. A brief record of proceedings of each meeting has been kept separately in the Haryana Vidhan Sabha Secretariat.
- 4. The Committee feel grateful to the Commissioner & Secretary to Government, Haryana, Finance Department and the representatives of the various Departments who appeared before them from time to time. The Committee would also like to pay special thanks to the Commissioner & Secretary to Government, Haryana, Forests Department, Principal Chief Conservator of Forests and other Officers of the Department who not only presented the functioning and problems of the Department very competently but also helped the Committee in getting a clear overview of the Forests Department
- 5. The Committee is also thankful to the Secretary, Haryana Vidhan Sabha, the Committee Officer/Officials for their whole-hearted cooperation and assistance given to them.

Chandigarh, the 4th March, 1992.

OM PARKASH BERI

Chairman
Committee on Estimates

REPORT

The Committee on Estimates for the year 1991-92 consisting of nine Members, were nominated by the Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 12th July, 1991 and notified vide Haryana Vidhan Sabha Secretariat notification No EC-1/1991-92/46 dated the 26th July, 1991.

- 2. Shri Om Parkash Beri, M·L.A. was appointed Chairman of the Committee.
- 3. The Committee held 29 sittings at Chandigarh and 14 sittings out side Chandigarh till the finalisation of this Report.
- 4. The Committee scrutinised the replies received from the Government in connection with the outstanding recommendations/observations of the Committee relating to the years 1984-85, 1985-86, 1986-87, 1987-88, 1988-89, 1989-90 and 1990-91 pertaining to the Excise and Taxation, Industries, Food and Supplies, Town and Country Planning, Tourism, Animal Husbandry & Social Welfare Departments. The Committee dropped the recommendations/observations where they felt satisfied with the actions taken by the Government The observations of the Committee on the remaining recommendations/observations in respect of these Reports are contained in Appendix II to this Report
- 5. The Committee while scrutinising the replies received from the Government relating to the pending paras of the previous reports have experienced that the replies thereof are not being sent by some of the Departments in time.

The Committee take a serious view and recommend that the Finance Department should issue fresh instructions to all the concerned departments so that such replies are sent in time. In order to streamline the functioning of the Committee.

- 6. The Committee selected the following departments with a view to secrutinise the Budget Estimates for the year 1991-92:—(i) Forests (ii) Irrigation.
- 7. The Committee could not scrutinise/frame the questionnaire on the Budget Material relating to Irrigation Department for want of time.
- 8 The Committee also scrutinised the Supplementary Estimates (Ist instalment) of the Haryana Government for the year 1991-92 and examined the representatives of the Finance as well as other Departments concerned with the demands and submitted its Report thereon to the Vidhan Sabha on the 17th December, 1991.

ACTIVITIES OF FORESTS DEPARTMENT, HARYANA

9. Haryana is primarily an agricultural State. 82% of the total area is under agricultural crops. Only 3.8% of the total area is under forests. When the State of Haryana was created, the area declared as forests was 1,36,237 hectares. Although this area was defined as forests it was not fully stocked. At present the area under forests is 1,68,734 hectares.

The State Forests Department has undertaken a number of Schemes to increase as well as improve the forest areas. The major schemes that have been undertaken are as follows:—

State Plan Schemes.

- Forestry Group Schemes.
- 2. Soil Conservation Schemes
- 3. Afforestation of Wasteland and Agroforestry.
- 4. E.E.C. aided Aravali Project.

Centrally Sponsored/Central Sector Schemes

- 1. Drought prone area programme (DPAP)
- 2. Desert Development programme (DDP)
- 3. Jawahar Rozgar Yojna.
- 4. Area oriented fuel/Fodder.
- Integrated wasteland.
- 6. Decentralised People Nursery.
- 7. Collection & distribution of forests seeds.
- 8. Dev. of infrastructure for protection of forests.
- Minor Forest produce including medicinal plants.

Development of Forestry, utilizing waste lands along rails, roads and canals has been the main forte of the State Forests Department apart from farm forestry. After the Constitution of the National Waste land Development Board this aspect of development of waste lands has received national importance. In fact, the State of Haryana represents the type of Social Forestry that was to commence about two decades later in the rest of India. The State has now an area of about 7.70% of its total land under tree cover. The notified forest area, bulk of which is State owned and confined to Ambala Shivaliks and rail, road and canal sides constitutes 3.8% of the total area. The remaining 3.9% is in the farm of village Wood Lots owned by the

community and yet to be notified and farm forestry in the shape of either peripheral planting on agricultural lands or in compact blocks. This significant increase of forest area from 3% in 1966 has been possible due to increased financial allocations and strenuous efforts. In order to maintain the ecological balance of this predominantly agricultural State and to meet the bonafide demands of fuel and fodder of the local inhabitants, natural raw material for paper pulp and other forest based industries, special emphasis has been laid on the development of forests resources in our State.

The seventh plan witnessed a spurt in forestry activities. The leval of expenditure 'viz-a-viz- the expenditure incurred during the Sixth plan indicates hefty increases. This has been possible due to an awakening at the national level regarding development and conservation of the environment. The most important part of the environment happens to be forests and hence the increase in investment by way of planned development of forests has not been lost sight of at the time of plan allocation. For the Seventh Plan period (1985-90) an amount of Rs. 6,400 lac was approved under Forestry Group Schemes and Rs. 500 lac under S.C. Group Schemes respectively from the State budget for planting an area 1.22 lac hectares of land with tree species. This activity was designed to considerably increase the forest cover of the State.

However, due to financial stringencies and other pressing needs of the State, expenditure on Forestry and Soil Conservation Group Schemes was restricted to Rs. 5718 lac and Rs. 374 lac, respectively, thus achieving a physical target of 1.04 lac hectares.

Farm Forestry continues to be a very important plan of forestry activities, as it stresses tree consciousness among kisans and at the same time is a highly profitable proposition when the tiee crops are raised on agricultural lands in an integrated fashion.

EIGHTH FIVE YEAR PLAN

The tempo generated in the previous plans is to be continued with vigour during the 8th plan as well. Besides the on-going schemes new thrust areas like Aravalli Hills, saline alkali-areas, degraded forest areas etc. have been identified for treatment on project basis.

A detailed project for afforestation of common lands in Aravalli Hills with E.E.C. financing is being implemented in the State since 1990-91. The total outlay of this project is Rs. 48.15 crores and will run over a period of 8 years. The Government of Haryana provided an outlay of Rs. 300 lacs during the year 1990-91 mainly for development of infrastructure like office and residential buildings, purchase of machinery, equipment and appointment of various field level functionaries. During the current year an amount of rupees 593 lacs has been provided for this project.

Similarly for the development of Kandi areas of the State, a detailed integrated project for World Bank finance has been prepared and is under implementation from the year 1990-91. This will run over 7 years 'The outlay for the 1990-91 was rupees 88.33 lacs.

The project is being implemented under the over all control of Agriculture Department. Out lay for 1991-92 is provided as rupees 89.74 lacs.

Project report for afforestation of wastelands and agroforestry has been submitted to Government of India for finance by the World Bank. The proposed project envisages an expenditure of rupees 74.50 crores.

The proposed outlay for forestry during 8th plan period is likely to be of the order of rupees 172.70 crores and that of soil conservation schemes will be rupees 8.00 crores.

20-POINT PROGRAMME (GREEN HARYANA CAMPAIGN)

As pointed out above, the forest area/tree cover in the State is much less than envisaged in the National Forest Policy. This fact has been recognised by the Government of India. For this very purpose, "Greening of Haryana Campaign" was launched in the year 1990-91, and a target of raising plantations over 60,000 hectares was fixed. To ensure that achivement of this huge target, all government and non-government agencies were involved.

The targets set under the programme have been completely achieved. During the current year against a target of raising plantations over 60000 ha. has been set by the Government of India. To achieve these targets, the department has completely geared up its machinary, Nurseries, containing approximately 12 crores seedling of different species suited to the agro-climatic conditions of the State, have been raised. The department has achieved a target of raising plantations over an area of 54,625 ha. upto 30-11-1991.

SPECIES PROPOSED TO BE PLANTED

Keeping in view the agro-climatic conditions, the various needs of the people and multiplicity of sites available for planting, the department has specified the species to be planted Zonewise. Mainly the species include Shade, Timber, Fuel, Fodder Ornamental and Fruit trees.

PROPOSED ACTIVITIES DURING THE YEAR 1991-92

The thrust that had been generated during the 7th plan period is continuing unabated during the year 1991-92. The allocations approved under the State Annual Plan for the year 1991-92 are as under:—

Sr. No.	Budget head (State Sector)	•	,	Rs. in lacs.	
1.	Forests	,			2250
2.	Soil Conservation	-	•		. 110

GOVERNMENT OF INDIA FUNDS (CENTRAL SECTOR)

(i) DDP/DPAP	· 27 1.01
(li) J. R. Y.	50.00
(iii) Centrally Sponsored Scheme	1167.00
(iv) Kandi Project.	89.74
Total of Sta	te & Central 3937.75

RESEARCH ACTIVITIES

Research Activities are being implemented by Development Circle, Research in silviculture, selection trial and genetics are going all over the State. Mist Chamber has been installed at Pinjore for propogation by cuttings from plus trees. It has proved a good success. Research activities regarding introduction of species in Alkali/Saline area in collaboration with CSSRI Karnal and FRI Dehradun is in Progress. Besides, many new Research Projects have been undertaken by HAU Hissar for which adequate finance is being made available.

REVENUE FROM STATE FORESTS

Forests Department is essentially concentrating on acological up-gradation through forestry practice. Apart from this Major concern, Forests Department is spreading the message of tree consciousness among the Kisans and has proved that tree cultivation is economically valuable when done alongwith agricultural crops. This activity of Farm Forestry is subsidized by the State to a large extent. Though the State owned forests are very small in extent, still the revenue from the forests is showing continuous uptrend. The revenue realised during the last five years is as under:—

Year	Revenue (Rs. in lacs)
1986-87	654.86
1987-8 8	679.34
1988-89	707.29
1989-90	849.00
1990-91	966.25
√1991-92	800.00 Estimated

DEPARTMENTAL LOGGING

The contractor system of working has been completely replaced by departmental logging wing under the supervision of a Chief Conservator, who is assisted by five Divisional Forest Officers. The said wing undertakes green fellings of trees and on an average handles approximately 75.000 Cubic meters of standing trees annually. Bulk of the wood is disposed off by open auction from sale Depots, by direct supply to paper mills, PWD (B&R) and sugar mills. Charcoal is being manufactured for use in the State Government Departments and partly is disposed through sales to other States.

A significant part of the wood is converted into value added products like furniture and crates.

The State Government has constituted the Forest Development Corporation in order to watch the interest of the farmers, who were till now at the mercy of the market forces. The Corporation has started negotiations with the farmers for purchase of Eucalyptus wood grown on the farm lands.

ORGANISATIONAL SET UP OF THE DEPARTEMENT

10. The Department is headed by the Principal Chief Consarvator of Forests, who is a senior officer of I.F.S. cadre with headquarter at Chandigarh.

Headquarter <

The following Officers assist the Principal Chief Conservator of Forests at headquarter:—

- 1. Conservator of Forests, Headquarter.
- 2. Chief Wild-life warden, Haryana.
- 3. Chief Conservator of Forests, Production Circle.
- 4. Managing Director, Haryana Forest Development Corporation.
- 5. Chief Conservator of Forests, Social Forestry Project.
- 6. Conservator of Forests, Development Circle, Pancukula.

Field Offices.

The following field offices are functioning under the administrative control of the Principal Chief Conservator of Forests, Haryana:—

- 1. Chief-Gonservator of Forests (Project Director),
- 2. Conservator of Forests, North Circle, Panchkula...

- 3.. Conservator of Forests, South Circle, Gurgaon.
- 4. Conservator of Forests, West Circle, Hisar.
- 5. Conservator of Forests, Social Forestry Project, Ambala.
- 6 Conservator of Forests, Social Forestry Project, Rohtak.
- 7. Conservator of Forests, Aravallı Project, Gurgaon.

BUDGET ESTIMATES

11. A sum of Rs. 4075.50 Lakhs have been provided for the year 1991-92. Headwise detail of Budget Estimates for 1991-22 is as under:—

Major Head	Plan		Non-Plan	Total	
	State Scheme	Centrally sponsored Scheme		(Rs. in lacs)	
1	. 2	3	4	5	
2406—Forestry	2250.00	1083.00	545.21	3878.21	
2402—Social Conservation	110.00		87.29	1 9 7. 2 9	
Total:	2360.00	1083.00	632.50	4075.50	

FILLING UP OF VACANT POSTS

12. In reply to the questionnaire of the Committee, the department supplied the following information with regard to the vacant posts/excess posts and about the posts which have come under ban/cut in accordance with the instructions issued by the Government:—

S r. No.	Name of Posts	Vacant Posts	Excess Adhoc recruitment made
1	, , 2	3	4
1,	IFS	23	
2.	HFS		12
3.	Forest Ranger	9	•
4.	Deputy Ranger	3	•
5.	Forester	_	2 3
6.	Forest Guard	182	_

1	2	3 .	4.
7.	Assistant	2 (Head Office)	······································
8.	Clerk/Typist	47	
9.	Sr. Scale Stenographer	7 (6 Aravali Project and one Head office)	
10.	Steno -Typist	5 (2 Head office one ICCF(P) ICF(N) & one ICF (B)	
11.	Peon	39 (27 adjusted ʻagainst Mali)	-
12.	Car Driver	23 (Adjusted against Mail)	
13.	Head Malı	1	
14.	Mali -	•	50 (in adjust- ment against posts of Peon & Car Driver)
15.	Tractor Driver	10	-
16.	Tractor Operator	• 5 .	
1 7.	Car/Jeep Driver	10	-
18.	Kanungo	2(ICF/SFA)	
19.	Patwari (Department)	14	
20.	Tractor Cleaner	2	•
21.	Mechanic	4	-
22.	Surveyer	1 .	1-
23.	Bulk Watcher	4	
24.	Tra cer	2	
,25 .	Lab. Assistant	1	•
26.	Orderly	1 ,	-
27.	Photographer	1	
28.	Chief Pub. Officer	1	• .

29. Asstt. to C.P.O.

1	. 2	3	4
30.	Forest Economist	1	
31.	Research Investigator	2	
32.	D.P.O.	1 (I-DFO Publicity Ambala)	
33.	Statistical Assistant	3	•
34.	Field Kanungo	6 (for settlement Office Panchkula)	Ð
35. (Patwari (Land for settlement scheme)	21 —do—	
36.	Reader	3 —do—	•

After scrutinizing the above information the Committee recommend that the vacant posts be filled up immediately as the department is one of the expanding department and has a vital role to play in the economy of the State and with regard to the Posts which are in excess at present, the Chief Secretary may get the work of the department assessed through the administrative reforms department to see about the necessity of such posts.

The Committee further recommend that department should take up the matter with the Government for the restoration of cut on the posts of forest guards keeping in view the nature of duties of these posts in the department.

During the course of oral examination, the departmental representatives informed the Committee that about 35 posts of Patwaris are lying vacant at present and due to which the work of Survey, demarcation and settlement especially of the Morni Hills is held up completely. The Committee observed that the posts of Patwaris is very much essential in the Department and therefore recommend that department should take immediate steps for the special recruitment of Patwaris and in the meantime the efforts be made to recruit the retired Patwaris to complete the demarcation job of certain areas of the Morni Hills till the regular vacancies of Patwaris are filled up by the department. The action taken by the Department may be informed to the Committee.

COMPLAINTS/EMBEZZLEMENT CASES

13. In replyto the questionnaire of the Committee, the department informed that there are 17 cases of complaints/irregularties of funds against the officers/officials of the department lying pending for decision. The details of such cases are as under:—

Present position	4	The information called for by Vigilance Department vide letter No. 1320, dated 8-2-91 was supplied vide this office letter No. 27334, dated 8-3-91. The result of enquiry is awaited.	The enquiry is being conducted by the State Vigilance Department, Haryana . The last date of hearing was 2-1-1992, but the result of enquiry is still awaited	Reply of the Charge Sheet is still awaited
Description of charges	8	Complaint against Sh. P. S. Malik, IFS, was received by the state Vigilance Department Haryana. In order to enquire into the allegations levelled against the officer, the Vigilance Department called for some information about the officer and his brother Sh. M. S. Malik, H.F.S.	Secretary SS S. Board, Haryana recommended a list of 15 candidates for appointment to the post of Deputy Ranger vide letter No. 5858 (Confd.) 78/289 dated 4-11-78. Out of these 15 candidates, 6 were appointed. As Chief Secretary to Government of Haryana Letter. No. 23111-65/72/1672/, dated. 26-5-72, the selected candidates could be appointed against the existing vacancies and the vacancies raized within six months of the selection. But Sh P S. Dhankar, IFS, C F, West, Hisar appointed one. Sh. Surya Parkash who was at S N 8 of the selection list vide his office order No. 139, dated 22-12-87 by misusing his powers as the candidate was from his blood relation.	Charge sheet for the above lapses was issued to Sh P S Dhankar, IFS by Government of Haryana vida letter No 3638-Ft-2-89/28861, dated 5-9-91 (II) Adverse remarks in the ACR of Sh P S Dhankar, IFS, CF, West, Hisar were conveyed to him vide Government of Haryana letter No 2264-F-2-90/10105, dated 17-4-90. The officer submitted his representation to Commissioner and Secretary to Government Haryana, Forests Department vide his letter No. 361, dated 2-6-90 in his representation the officer used un-parliamentary language against the Commissioner and Secretary to Government Haryana, Forests Department instead of denying the facts which shows in-discipline in this connection a charge-Sheet has been issued to Sh P.S. Dhankar, IFS vide Government of Haryana letter No. 3326-Ft2-91/6418, dated 1-7-91
Sr. Name of Officer and No. present place of posting	1 2	1. Sh. Prem Singh Malik, IFS Chief Wild Life Warden Haryana Panchkula	2. Sh P.S. Dhankar, IFS CF, West Hisar	

- Sh Kishan Lai, IFS carried out afforestation works in village Mankavas while he was posted as DFO, or Bhuwan during the year 1982-83 and 1983-84. A complaint reg, less work got done and misuse of Govern- Heart ment money was received. Preliminary enquiry was reconducted by D.C. Bhuwani wherein a prima fasie case of misuse of Rs. 3 93 lacs was established, S/Sh. J. ac Parshana Kumar, IAS, and S.K. Dhar, IFS were appointed as Enquiry officer for regular inquiry into the case by Commissioner and Secretary to Government Haryana, pr Forest Departmentvide letter No. 472-FOI-Ft.-II-88/32628, le dated 20-12-88.
- (i) The officer was charge-sheeted by Government of Haryana vide memo No. ~4109-Ft-2-90/18931-32 dated 20-7-90 in connection with the purchase of VC R and Coloured TV without obtaining prior approval of the competent authority.

Headquarter at Ambala (SFP

cırcle, Ambala)

Sh Hari Ram Yadav, IFS under suspension with

- (ii) Vigilance enquiry No 10 dated 22-6-89 On the basis of the findings of the above enquiry, Sh Hari Ram Yadav, IFS the then DCF, Kurukshetra has to be charge-sheeted
- The officer was charge-Sheeted by Government of Haryana vide No. 6114-Ft -II-88/27863, dated 21-10-88 for claiming wrong T.A bill and bogus House Rent allowance.

Sh. P.C. Gupta, HFS. DFO,

'n.

Production Division, Karnal

Sh. Subh Ram, HFS. Under

suspension (ĎFO SFP,

Panipat)

- (i) The officer has been charge-sheeted vide Government of Haryana letter No 6163-Ft.-II-91/12313, dated 26-11-91 for misuse of his power while making selection of Malies and their appointment.
- (ii) Draft charge-Sheet for not non-vacation of Government Accommodation at Karnal (DFO Res) has been sent to Government for issue vide this office letter No. 6141, dated 12-12-91.

action to be taken by Haryana Government in this In this case will not be held that any action taken in regard to the deciplinary for stoppage dated 14-3-91 Against the defiled S.L.P in Hon'ble Supreme Court. The final cision of the CAT the Government of Haryana has DFO, Bhiwani was referred by Government of for confirmation and advise. Sh. Kishan Lal, IFS. filed a writ in the CAT Delhi against the proposed Haryana to Union Public Service Commission, of two increments of Sh Kishan Lal, IFS, the On the finding of enquiry report the case legally valid and tenable in law decision proceedings after 31-12-90 decision is Still awaited The CAT in its case.

4

The comments on the reply of Charge-Sheet of the Officer has already been submitted to Government vide this office letter No. 3444, dated 4-9-91. The result is still awaited.

The Charge Sheet is to be issued by the Government The Officer has been placed under suspension by the Government, Haryana vide order No 6286-Ft-II-91/112290, dated 25-11-91 and his headquarter has been fixed in the o/o CF, SF, Ambala.

The enquiry is being conducted by State Vigilance Department as pe order of Government of Haryana vide No 2485-Ft.-||-89/11918, dated 28-4-89 The next date for hearing in this case fixed for 13-1-92.

Į,

Sh. Sukh Ram, HFS has been placed under suspension by Government of Haryana vide letter No 6287-Ft-II-91/Spl, dated 25-11-91 for the following lapses.

(i) Appointment of Malies in an irregular manner.

(ii) Chaige-shaet for misues of Government Tractor No. The Obcy Kamal is to be issued by the Government The Obcy Kamal is to be issued by the Government The Officer has been Charge-sheeted vide Government The Officer has been Charge-sheeted vide Government The Officer has been Charge-sheeted vide Government Hes, A.O. O/O CCP(P) Harvan letter No. 4173-F1-1-88/23025 for the sprovided in un-surfaciated manners has been received from the confinence of Government and the other of the Charge-sheet to submit the confinence of Government of Government and the other of Mullion rupees Editor Marchar News Paper (ii) Mis-behave with officers (iv) Mis-behave mis-behave has been cleared by an Afficiant the Shr. Administry of the Charge-sheet has been referred to Government the opinity of the Charge-sheet has been referred to Government wide making the property of Million rupees (iv) Mis-behave of rupees in laces in Haryane Forests Depart- Services Weekly News Paper Mis-use of rupees in laces in Nava of giving training to farmers under De-cantralised Nursernes Scheme charging beartment. Do Mis-sus of rupees in laces in way of giving training to farmers under De-cantralised Nursernes Scheme charging Do Mis-sus of rupees in laces in way of giving training to farmers under De-cantralised Nursernes Scheme charging Do Mis-sus of rupees in laces in way of giving training to general Union, seed of the person of the		1 2	8	*
Sh. Satbir Singh Mann, HFs, A.O. O/o CCP(P) Haryana letter No. 4173-Ft-II-88/23025 for the Panchkula. (i) Negligation of in performance of Government buty (ii) Disobaying-the Government's orders (iii) Misuse of powers (iv) Misuse (iv) Misuse of powers (iv) Misuse (iv)	,			Misuse of Government Tractor. Irregularities committed in plantation maintenance thereof. Having property beyond his means. Establishment of benami saw Mills, A Supported by an Affidvart that Sh. SufestablishedBenami Saw Mill to which F is provided in un-authorised manners received by Government.
(i) Negligence in performance of Government Duty (ii) Disobeying-the Government's orders (iv) Misuse of powers	. 	-	The officer has been Charge-sheeted vide Government Haryana letter No. 4173-Ft -II-88/23025 for the following :—	_
Editor Mardhar News Paper, Making the property of Million rupees. Karnal Mews published in National News published in National News published in National News published in National News published in National Services Weekly News paper Do Mis-use of rupees in lacs in Haryana Forests Department. Do Mis-use of rupees in lacs in Haryana Forests Department. Do Mis-use of rupees in lacs in Haryana Forests Department. Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News paper Do Mis-use of rupees in lacs in Mational News pape	_			The comments of CCF, SFP, Panchkula is awaited, CC Panchkula has been requested to submit the comments/reports through Special messanger vide D.C No. 29035 dated 18-12-91 which is still awaited.
Services Weekly News Paper on 27 7-1990 News published in National Services Weekly News Paper as published in National News published in National Service Weekly News paper as published in National Service Weekly News paper on 30-10-99. Telegram on 2-2-91 for Shisham in Assandh Range. Secretary Forest Union, Kärnal.	ထံ	-	Illicit cutting of green trees by DFO, Karnal and making the property of Million rupees	The matter has been referred to Government vid this offices letter No. D.I.V1/6327, dated 19-12-199 to get these complaints inquired by the vigilance Department.
Do farmers under De-centralised Nursenes Scheme charging bogus bill, M/rolls in nursery. News published in National Broad bill, M/rolls in nursery. Service Weekly News paper on 30-10-90. Telegram on 2-2-91 for Green Shisham in Assandh Range. Sh. Dhanpat Singh, Secretary Forest Union, Kärnal.	و	•	Mis-use of rupees in lacs in Haryana Forests Department by making bogus bill, M/Rolls & hidges in Panipat Range as published in National News paper	
News published in National Illicit cutting of Green Trees in Karnal Forest Division Service Weekly News paper on 30-10-90. Telegram on 2-2-91 for Green Shisham in Assandh Range. Sh. Dhanpat Singh, Secretary Forest Union, Kärnal.			Mis-use of rupees in facs in way of giving training to farmers under De-centralised Nursenes Scheme charging bogus bill, M/rolls in nursery.	00
Telegram on 2-2-91 for Green Shisham in Assandh Range. Sh. Dhanpat Singh, , Secretary Forest Union, Kārnal,	7.	News published in Service Weekly Nev on 30-10-90.	likert cutting of Green Trees in Karnal Forest Division	o 0
		Telegram on 2-2-91 Sh. Dhanpat Singh, Secretary Forest Un Karnal.		od.

3	In- Corrupt Officer , In this case the enquiry has been conducted by Sh. D.R. Ramesh Singh, IFS, Conservator of Forests Development Circle, Panchkula , the same has been sent to Government vide his letter No. 1641 dated 28-9-89 for decision	dated Misuse of budget allotted for the development of The matter has been referred to Government vide this office letter No. D.I.V-1/6327, dated 19-12-1991 to get these complaints inquired by the vigilance department.	ices Who will protect the farm Government money mis-used 3-5-90 by making bogus bill, M/rolls	A Government tractor purchased by Sh. Subh Ram, HFS, DFO, Karnal which was used by him for do- mestic purposes Subh Ram, HFS The other officials Sh Darya Singh, FR and Sh Baldev Krishan, FR were suspended Singh, FR and Sh Baldev Krishan, FR were conservator of Forests, North Cricle.	lational Inquiry No. 34 dated 21-12-89 (Karnal) against The enquiry has been conducted by the vigilance defaults on the same of decision. Instructions have been issued
ż	13. Sh. Desh Raj, Shantı Industries, Trawari, Karnal	Mardhar News Paper dated 30-9-90	Editor, National Services News paper dated 13-5-90	Sh. Sushil Rajesh, Editor, declaration letter dated 12-1-1991	17. Sh. Prem Perkash, National Services News Editor, Kerne dated 5-6-90
- }		14.	15.		17.

The Committee, after going through the complaints, pained to observe that most of the cases are pending since 2 to 3 years. The Committee therefore, recommend to the Government to finalize these cases at the earliest and the action taken in the matter may be intimated to the Committee.

PENDING SCHEMES

14. During the course of oral evidence, the Committee was informed by the departmental representatives that the following schemes in which sanction for 1991-92 are yet to be accorded by the Government (FD):

Sr. No.	Name of the Scheme	Amount (Rs. in lacs)
1	2	3 ;
1.	Extension Forestry (BRC)	190.00
2.	Quick Growing species	110.00
3.	Afforestation of Waste lands Agro-Forestry Project.	800.00
4.	Soil Conservation Watershed basis including Cho-Trg. Soil Conservation.	68.00
5 .	Soil Conservation Afforestation of special sites Desert control.	35.00
6.	Degraded Forest including civil forests	90.00
7.	Forest Communication 1989-90, 1990-91 and 91-92 (Not yet sanctioned).	5.00
· 8.	Working Plan (only Salary sanctioned)	6.00
. 9	Trg. of Personnel Soil Conservation	2.00
10.	Forestry Research	10.00
11.	C.S.S. Decentralised People Nurseries 100%	^r 455.00
12,	Minor Forest Produce including Medicinal plants.	40.00
13.	Survey Demarcation and settlement of Forest Areas.	22.00
14.	C.S.S. Collection, Certification on Storage of Forests Seeds 100%	24.50
15.	C.S.S. Area Oriented Fuel Fodder 50%	
1 _. 6.	Non-Plan Schemes 8 Nos.	

The Committee took a very serious view for not sanctioning the schemes by the Government in time on account of which the amount provided in the Budget for the purpose are spent at the fag end of the year indiscriminately. Thus the amount spent in haste could not be utilised properly within the short period. The Committee, therefore, recommend that the department should persue the matter with the Government vigorously at personal-level and get the schemes sanctioned well in time in future so that the purpose of the schemes' for which these are meant could be achieved properly. The Committee further recommend that the instructions issued by the Finance Department vide their letter No. 1/3/91—I B and C, dated 25th July, 91 should be strictly followed by the Department in future,

FOREIGN VISITS

15 In reply to the questionnaire of the Committee, the Department supplied information that the following officers were sent abroad for receiving specialized training in forestry at OXFORD (U.K.) during the last three years:—

Period	Name of Officer	Name of course	Expenditure
1989-90	·Sh S K. Dhar, IFS	Social & Agro- Forestry	Rs. 1 50 lac.
•	Sh R S. Hooda. IFS	do	do
	Sh. D. S Barrak, IFS	do	do
•	Dr. Parvez Ahmed	do	Nil, Because the officer was spo- nsored under common Weaith Scholarship.
•	Sh. Sarbjit Singh Jatian	Degree in Forestry	Nil. Because the officer was spo- nsored under Common Wealth Scholarship.
1990-91	Sh. B. D. Monga	Land resources Survey and Planning at Brighton (U.K.)	Rs. 1.50 lac.
	Sh. Jeet Ram (12 weaks)	— do	Rs. 1.50 lac.

During the course of oral examination, the Committee asked whether any project report is submitted by these officers after attending the courses at U.K., if so, a copy of each report

may be supplied to the Committee. The Department supplied the copies of only three reports as submitted by S/Sh. S.K. Dhar. IFS, D.S. Barrak, IFS & Dr. Parvez Ahmed, IFS till the time of finalization of this report.

The Committee, therefore, desire that the copies of remaining reports of the officers be also supplied to the Committee at the earliest.

PUBLICITY

16. In reply to the questionnaire of the Committee, the Department informed that to make the plantation programme a mass oriented programme, apart from plantation divisions, a Publicity and Extension Division was also set up under this Project in August, 1984. The aim of the Publicity and Extension Division is to create an awareness among the various sections of society about the importance of tree plantation and how it can help in rural reconstruction and improvement of the environment.

The headquarters of this division is at Ambala and its jurisdiction is whole of the State of Haryana. The following staff has been provided under this division.

1.	ÐCF	1
2 '.	ACF	. 1
3.	Forest Rangers	· 3
4.	DPO	1
5.	Foresters	3
6.	Forest-Guards 🕟	14
7:.	Photographer	1

The various activities carried out by this division are given

- 1. Training Programme
- 2. Radio talks
- 3. Participation in T&V Programmes
- 4. Coverage by Doordarshan
- 5. Exhibitions
- 6. Film Shows
- 7. Production of audio visual films
- 8. Installation of boards
- 9. Cinema Slides
- 10. Publication of News letter 'Haryali'.
- 11. Preparation of literature.

The Departmental representatives also informed the Committee that in addition to above there is a one post of Chief Publicity Officer & two posts of Assistant/District Publicity Officers in the Department but these posts are lying vacant at present.

The Committee after going through the various activities carried out by this Division is, however, sorry to note that Publicity arrangements existing at present are inadequate for the proper implementation of various schemes of the Department It is imperative to give wide publicity to all the programmes and activities of the Department & to project in detail, the facilities which have been provided by the Department for the welfare of farmers & other rural population. To achieve this object, the Department has to depend heavily on publications/advertisements/broadcasting etc. which are the only & major source of disseminating whole some information to every corner of the State.

The Committee also observed that the publicity cell is not provided with sufficient staff as well as funds for the publicity purposes at present. The Committee, therefore, recommend that the publicity cell be strengthened with sufficient staff and handsome amount be also earmarked for the purpose in future so that proper publicity about the latest schemes of the Department be made for the benefits of farmers, landless labourers, teachers and officials of other Departments.

The Committee also stressed to hold/organise exhibitions/ film-shows at block level of the State from time to time so that general public should know about latest schemes/programmes of the Department.

The Committee also recommend that the posts of Chief Publicity Officer and District/Assistant Publicity Officers be filled up without any further delay.

The Committee further recommend that copies of News Letter "Haryali" which is published by the Department should also be supplied to all the members of the Legislative Assembly regularly in future.

LEGAL CASES

e)

17. In reply to the questionnaire of the Committee, the Department supplied the information that there are 1030 cases pending in various courts. Out of these about 540 are pertaining to service matters and the remaining 490 are of certain land tree disputes. In addition to these, three land acquisition cases of Morni-Pinjore Division are also pending in which crores of rupees are involved. The details of these cases is as under:—

Sr. No	Name	Name of Court	U/s	Estimated Amt.
1.	Mainavanti Vs. State	Session Court, Ambala.	1'8 & 30	Rs. One Crore
2.	Tikka Jagjit Singh Vs. State.	do	18	Rs. Two Crore
-3.	Kidant Mandir Inchar S.D.M. through Shri Jagpal Singh Panchkula.	ge do ´	28-A	Rs. 80 lacs,

The Committee after persuing the long list of pending cases, is not satisfied with the work done by this cell as most of the cases are pending since long. The departmental representatives at the time of oral evidence informed the Committee that in the absence of law Officers these cases are not properly persued/dealt in the various courts.

The Committee fully agreed with the views of the Department and recommend that at least one post of District Attorney for Headquarter & three posts of Assistant District Attorney for each T/circle be created at the earliest.

The Committee further recommend that vigorous steps be taken by the department to dispose off the pending departmental cases/inquries and peruse the other cases pending in courts.

The Committee also recommend that special courts be set up by the Forest & Environment Department for the speedy disposal of pending cases of the Department.

ENCROACHMENT OF FOREST LAND

18. In reply to the questionnaire of the Committee, the Department supplied the information that during the last three years 237 cases of encroachment of forest land were detected involving an areas of 355.43 hecter. Out of these, 37 cases have been settled and 338.43 hecter of area has been released from encroachment. The Department further informed that the remaining cases are pending in various courts.

In reply to another question of the Committee, the department supplied a list of cases of encroachment on the strips of forest alongwith the National Highways, State Highways and approach roads by the private colonizers/private persons. The detail of these cases is as under:—

,		1	9	,		
Name of the Division	Total cases	Area (in hecter)	total cases	Decided cases Area	Pending Total cases	Area in hector
1	2	3	4	5	6	7
Karnai	82	9.22		_	82	9.22
Ambala .	16	1.08	·	 .	16	1.08
Kurukshetra	86	340.07	37	3 38.43	49	1.64
Sonipat	53	5,06	<u> </u>		53	5.06
Total	237	355.43	37	338.43	200	17.00

to the control of the second of the second

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A LIST OF ENCROACHMENT ON NATIONAL HIGH WAY D.M. ROAD. PALWAL

Sr. No.	Kms.		Name and address		a in Department
1	2		3	- - , 4	4 - 5
1.	45 to 46	D.M. Road	Sh. Diwan S/o Sh. Nan Ram Nai, Gadouri	nd 10	O Damage report has been out and departmental cenquiry is being done.
2.	—do—	do	Sh: Krishan S/o Sh: Su Ram Harijan, Gadouri.	khi 🎺 ƙ	8 —do—
·3.	—do—		Sh Sukhbir S/o Sh. Chand Nai, Gadouri	Tek	6 —do—
4.	—do—	do	Sh. Giri Raj S/o Sh. E Harijan, Dundsa.	Bare	8 —do—
5.	. —do—	do	Sh. Raju S/o Sh. Bu Ram Dundsa.	udh	8 — do—
6.	do	do	Sh. Naresh Kumar S Sh. Himmat Punjabi, G Nagar, Palwal.	S/o 108 iuhar	8 —do—
7.	—do—	do	Sh. Ram S/o Sh. Yad Harijan, Gadouri.	Ram 2	20 —do—
8.	do	—do—	Sh. Gopi S/o Sh. Chira Thakur, Dundsa	anji 1	8 —do—
9.	45 to 50	(Left)	Sachdeva Agri. Chemi cal Prop, Ltd. Palwal.	- 7	72 — do—
10,	do	—do—	Sh. Ram Krishan S Gobind Ram Jat, Jaw	/o∞ 8 /a.	30 —do—
_11.	50 to 51	(Right)	Sh. Rajpal S/o Sh. Ka Harijan, Bagaula	anre "1	2 , <u>-</u> do
12.	.53 to 54	—do <u> </u>	Sh. Wasu Dev S/o S Megh Raj Panjabi, Palwal.	Sh. 224	4 —do— .
13.	—do—	— do—	Sh. Mehara Virg Lt. Factory, Palwal.	d. 6	60 —d o —
14.	 dǫ	—dó —	Shyam Rais M/s, Palv	val. 8	4 _—do—

1	2		3	4	5
15.	<u>-</u> do-	,do	Sh. Girdhari S/o Sh. Goswami, Palwal.	, 84	do
16.	58 to 59	—do —	S.K. Marbal, Palwal	256	—dc—
	Palw	al by pas	5		
17.	— d o . 	do	Sh. Surender Kumar Jain Bathawala, Palwal.	. 240 j i	—do <u>—</u>
18.	do	—do —	Sh. Rajinder Electronic Works, Palwal.	7.5	do
19,	58 to 59	(Right):	Sh. Sharda S/o Sha Manoha <u>r</u> Lal Dehrola.	16 -	do
	Pal	wal-by-pa	\$ S,		
20.	—do —	—do—	Sh. Surender Kumar Jain Bathawala.	50 ọ	do
21	58 to 59	(Right).	Hotel Prince Vijay S/o Fateh Chand, Palwal.	95 -	do
	Palwa	by pass	•		-
22.	—d o —	— do <u>—</u>	M/s Can care, Centre, Palwal.	48	do-
23.	59 to 60	Right	Masis Painters Care of Diwan Palwal.	125	do
24.	do	do	Sh. Mahinder Chug, Palwal, by pass.	40	do
2 5.	do	do	Sh. Raj Kumar Arora. Palwal by pass.	40	—do—
26.	45 to 54	Right (D.S. Bhalla, D.E.C. Laxmi, Nagar, Tel. Ex change, New Delhi.	`	Cases in Civil Court, Palwal.
27.	54 to 63	Right	do	7200° J	C

ENCROACHMENT LIST OF FOREST DIVISION GURGAON

Şr. No	Name & Address of accused	Area Encroached	D.R. No. & Date	Remarks
1	2	3	4	5
1.	M/S Ahuja Enterprises, Prop. Somnath, Sohna, (G.A. Road).	20×20 meter	No. 85/30 dt. 25-10-90	Suits pending in Court of C.J.M. Gurgaon.
2.	Sh. Ajit Singh S/o Sh. Hernam Singh V. & P.O. Sohna (G.A. Road).	20×20 mater & 10×15 meter	No. 38/89 dt. 25-10-90	do
3.	Sh. Bhagwat S/o Sh. Ramji Lal V. & P.O. Sohna (G.A. Road).	10×10 meter	No. 35/81 dt. 18-10-90	do
4.	Sh. Dharma Pal M/S Singhal Saree Sansar & Cloth Merchant, Sohna (G.A. Road)	, 15×10 meter	No. 82/38 dt. 12-10-90	do
5.	Sh. Vinod Kumar Jangra V. & P.O. Sohna, (G.ARoad).	, ´40×20 méter	No. 83/38 dt: 14-10-90	do
. 6.	Sh. Partap Singh V. & P.O. Sohna.	30×20 meter	No. 84/38 dt. 14-10-90	do
7.	Narain Singh S/o Sh Gainda Ram Saini, V. P.O. Sohna (G.A. Road	8 1	No. 85/38 dt. 14-10-90	—do —
8.	Sh. Satte S/o, Sh. Jai Narain (G.A. Road).	25×10 mete	No. 86/38 dt- 18-10-90	—do—
9.	Sh. Bhagwati M/S Timb Merchant Prop. Dharam Sohna, (G.A. Road).	er 25×15 meter ovir	No. 87/ 3 8 dt. 18-10-9	—do— 0
10.	Sh. D.N. Katyal M/s Angana Restaurant, Badshapur (G.A. Road)	58×30 meter 58×30 meter 58×30 meter	r dt. 24-6-89	Appeals being filed
•		485 Sqm.		÷

1 .	2	3	4	5
11.	M/s Automax Ltd., (G A Road).	6825 sqm.	,	Legal notice has been issued to the firm
12.	M/s D.L.F. Universal Ltd. P.S.B. Road.			do
13.	NATIONAL HIGHWAY	•		
	M/s D.L.F. Universal Road (N.H. 8).	1190 sqm.		ʻd o
14.	M/s Sunny Restaurant, (N.H. 8)	67 sqm.		do
15.	M/s Carrier Aircom (N H. No. 8)	50 sqm	-	do

During the course of spot study tour, many cases of encroachment of forest land along the G.T. Road also came to the notice of the Committee. After going through the list of encroachment cases, the Committee is of the view that in most of the cases, the land is encroached with the connivance of departmental officials. The Committee, therefore, strongly recommend that a strict vigilance be maintained by the Department so that no unauthorised encroachment of forest strips alongwith the National/State Highways is made in future. The Committee further recommend that sincere efforts be made by the Department to settle these cases at the earliest.

Survey of Forest Resources (Working Plan)

19. The object of this scheme is to prepare the working plans of the forest areas for the sustained yield of forest produce keeping in view the forest policy of the Government. During the course of oral avidence, the Departmental representatives informed the Committee that the working plan in respect of the following Districts have been prepared and sanctioned by the Government.

- 1. Rohtak
 - 2. Jind
 - 3. Gurgaon
 - 4. Faridabad
 - 5. Hisar &
 - 6. Sirsa

The Department further informed the Committee that the working plan in respect of Kurukshetra District & Morni Hills (Ambala District) are under preparation & the working plan in respect of other Districts has not yet been started. The Committee, after hearing the Departmental representatives, recommend that the working plan of remaining Districts be completed without any further delay with a view to achieve maximum land utilization under the working, of forests in the State.

Bogus Work/Plantation

20. In reply to the questionnaire of the Committee the Department supplied the information that three cases involving matters regarding the bogus work in Social Forestry Division, Gurgaon, Territorial Division Gurgaon, and Territorial Division, Karnal have been detected by the Department and the action against the concerned officers/officials are being processed.

1. KARNAL FOREST DIVISION (INDRI RANGE)

Sr. T	Name of Area Checked	Total area shown to have been planted	Shortage	Financial shortage. (In Rs.)
٦ · 	2	3 '	4 ~-	5.5
1.	Chand Samad Panchayat	12.0 Hact.	2.66 _Hact.	9117,00
2.	Kalsola Panchayat land.	11.2 Hact.:	0.77 Hact.,	2589∗00∂
3.	Jamuna Band	10.0 Hact.	2.33 Hact.	,
	Sirsa Branch	40.0-Hact	19:02, Hact:	-
5: ຼິ່	Habri Branch Panchayat Land	30.25 Hact.	NIL .	NIL _{se, s}
6.	Dhano Kheri Panchayat Land.	10.0 Hact	2.04 ₅ Hact.	2223-00 <u>-</u>
	TOTAL:	113,45 /Hact.	26.82 Hact.	98943-00

The following officials were involved in this case S/Sh.

- 1. Subh Ram, HFS.
- 2. Jagdish Ram, Forest Ranger.
- 3. Khushi Ram, Forester.

S/Sh.

- 4. Sant Ram, Forester & Anant Ram, Forester.
- 5. Prem Chand, Forest Guard.
- 6. Raghbir Singh, Forest Guard.
- 7. Lachman Chand, Forest Guard.
 - 8. Charan Singh, Forest Guard.
- 9.3 Rajbir Singh, Forest Guard.

Action: has been taken by CF., North vide his office Order No. 39 dated 16-9-1991 against the following officials as under —

S. ⊙Name and Rank No.	Description of Punishment
1. Sh. Jagdish Ram, Fr.	Recovery of Rs. 24736/- and stoppage of two increments without future effect.
2. Sh. Sant Ram, Fr.	Recovery of Rs., 9095/- and stopp- , age -of three increments without future effect.
3. * Sh. Anant Ram, Fr.	Recovery of Rs. 25535/- and stoppage of three increments without future-effect.
4. Sh. Khushi Ram, Fr.	, Stoppage, of one increment.
Sports Observed to the second	of Chick Dam UES the then DEO

Draft Charge-sheet against Sh. Subh Ram, HFS the then DFO, Karnal has been sent to Commissioner and Secretary to Govt Haryana, Forests Department vide this office letter 6585 dt. 31-12-1991.

DFO, Karnal has also been directed to take action against the concerned Forest Guards by CF, North vide his letter No. 1273-78, dated 16-9-91 and the same might have been taken by DFO, Karnal so far.

2. GURGAON FOREST DIVISION (SOHNA (T) RANGE)

1.	Sohna Sec. 5	50.0 Hact.	5.86 -Hact.	Rs. 20534-00
2.	Nuh Branch RD . 31-38 L & R	2.7 Hact.	Seedlings Rate been reduced for 1650 plants per to 1100 plants to ridge work.	rom or Hact.
3. Դ	cBarka Alam Din	8.0 Hact.	No shortage.	
4.	Nuh Sub Branch RD-52 to 72 L & R.	₽21.0 BKM.	do ₋	-

26 Barka Alam Din 8.0 Hact. Panchayat Land. 6. Mohon Sec. 5 6.0 Hact. The following officers/officials were involved in carrying out the above said work :-Office Range Office **Block Office Beat Guard** M.M. Joshi (i) Sh. Parma Nand (i) Sh. Taz Mohmad (i) Sh. Dhari Ram (ii) Sh. Bir Singh (ii) Sh. Amar Singh (ii) Sh. 4 10 40 Rameshwar (iii) Sardara Singh While Checking the work of Gurgoan Forest Division by the Departmental Vigilance Committee the Field Staff of Gurgaon Forest Division told them the practical difficulties in execution of work. The detail description of these difficulties have been sent to Government by the Vigilance Committee, alongwith the Checking Report. CF, South Gurgoan vide his letter No. 222 dated 30-4-1991 sought clarification whether the action against the officials at fault according to the short comings of the Checking Report be taken or not. In this connection the case stands referred to Commissioner & Secretary to Government, Haryana, Forests Department vide this office letter No. 1074, dt. 28-6-91, but the reply is still awaited. GURGAON SOCIAL FORESTRY DIVISION (NUH SFP RANGE): Name of Area Checked Shortage Total Area Financial No. Shown to p hysica! have been planted Rs. Mohan Panchayat Land 73.0 Hact. 5.55 Hact. > 16434-09 Kallar Puri Panchayat 3.0 Hact. 149 Plants land ' (FARIDABAD) SFP RANGE : 100 100 100 Nawada Panchayat Land 8.0 Hact. At 241 Pits 1 - Excess. Expenditure booked: 2161.00 Bharat Petroleum Bott- 8.5 Hact. 14002 Plant ling Plant

... 92.5 Hact.

5.55 Hact. - 18595-09

241 Pits. 14151 Plants

Total

nog The following Officer/Official were involved in this, case :-- ... Serial Force

STATE OF SUBMISS SUBJECT OF SAMPLE OF HAME AND Block Officer Beat Guard Range Officer 2 3 12% ב לו שור בינים שיומו כל וחים 4- G

K.K. Bhatla Sat Parkash and (i) Vija ypal Singh, (i) Sh. Om, Parkash so I have worth the hand Fir who do do with

natoW has he Malkiat Singh he (ii) Raj Kumar, DR. ¿(ii) Shéokat Hayat

received in this office from CF, SFP, Ambala vide his letter No. 2259, dt. 10-12-91 for issue, to the official. According to the provision CF, SFP, Ambala is himself competent to take action, against the Forest Ranger and hence CF, SFP, Ambala has been directed to take action against the Forest Rangers Mide this office, letter No. 31300; dated 9-1-92.3 Action against the official at fault is being staken by CF, SFP) Ambala & DEO, SFP, Gurgoan, Je Mr. con as he a remarkachem is guiliff on at very slow part in mest in the Districts

The Department further informed, that regular checking of forest Division are being done by the Monitoring and Evaluation. Cell. During the Course of oral examination, the departmental representative brought to the notice of Committee that recently another case in which huge amount is involved also came to the notice of the Department. This case relates to the William well schemes. The vigillance Department conducted the enquity in the instant case and the report is with the Government for initiating the follow up action against the deliquent officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is with the officers/officials is a local strong but screen and the report is a local screen and the report is with the officers/officials is a local screen and the report is the deliquent of the officers of the local screen and the report is a local screen and the report

The Committee observed that there is need to strengthened the Monitoring (&) Evaluation Cell with sufficient staff & funds so that all on-going schemes of the Department is properly and effectively checked by this cell The Committee further desire that details of all these cases may also be supplied to the Committee for hits, information, an strick cht ve beer remi

The Controler Switchest annually and American property of mede ebout this som no so it it more also of Polichaya, londs O aid 2155The Committee recommend that suitable steps be taken by the Department to ensure that in future the Annual Administrative Report of the Department, should be published after the close of the financial year to which it relates and the s. rd funcs by the D partment The Comments a appreciate that winditatnaid dogwe abuse 148 Pracheyer the Deposition made the pier with entre 450 soins out of 500

22. In reply to the questionnaire of the Committee, the department stated in their written reply that under this scheme the Department undertook plantation works: on community pRanchayat Slands (not) part of/traditionalidorestry) bunders various schemes likes (World Bank Aided

Social Forestry Project, DPAP, DDP & RDP and other centrally sponsored schemes. The area covered so far since 1982-83 is one lakh hectares.

The main objectives of this scheme is as under :--

- (i) To increase fuelwood supplies in rural areas through tree planting of suitable species.
- (ii) To provide poles, small timber fodder grass, fruits and oil seed through afforestation of available waste lands.
- (iii) To bring stability to the agriculture through Soil and Water Conservation treatment of the watersheds.
- (iv) Distribution of seedlings to the farmers for promoting farm forestry creation of village wood Lots on common land or village community land and afforestation of degraded forests land.
 - (v) Promotion of horticulture in the project area which may include public and private lands.

The Committee while going through the replies submited by the Department, observed that desired results has not been achieved after implementing the said scheme. The plantation work under this scheme is going on at very slow pace in most of the Districts.

- (i) The Committee, therefore, recommend that special efforts be made by the Department to cover more & more areas of community & Panchayat lands under this scheme by raising plantation so that sufficient number of fuel wood & fodder be made available to the landless rural persons of the State. The Committee also recommend that sufficient number of nurseries should be set up by the Department for supplying seedlings for the purpose of raising suitable varieties of trees on Panchayat lands and private lands.
- (ii) During the course of spot study tour, the Committee visited/inspected various species planted on the Panchayat lands, village common lands & institutional lands by the Social forestry wing of the Department. The Committee is very much impressed by the plantation done under this Project.

The Committee is also of the view that wide publicity be made about this scheme so that more area of Panchayat lands & of other institutional lands be taken for afforestation under this component.

The Committee also visited a village Jant situated on Mohindergarh Dadri Road where plantation was made on the sand dunes by the Department. The Committee appreciate that with the cooperation of the village Panchayat the Department made the plantation on the 490 acres out of 500 acres of the Panchayat lands of this village.

(iii) The Committee, on the requests of village Panchayat, direct the Department (1) to hand over this area to

the Panchayat and the process of replantation be started (2) a permanent nursery be raised in the said village and (3) a permanent guard be posted in the village to protect the crops from ilicit felling & grazing etc.

During the course of spot study tour, the Committee also visited certain areas of Aravelli Hills. The Committee is of the view that though the planation on the foot hills is good but there is lack of irrigation facilities in the said areas.

(iv) The Committee, therefore, recommend that to make such plantation successful more irrigation facilities by installing deep borring tubewells be made in this area. There is need to involve the rural community in this programme by consituting village level committees. Publicity of forestry activities be made from time to time in these areas to apprise the villagers about the forest activities & make them aware of environment.

ILLICIT CUTTING OF TREES

23. In reply to the questionnaire of the Committee the Department supplied the information that there have been sporadic cases of illicit cutting of trees. Their number is indicated as under:—

1988-89	1989-90	1990-91
8830	8148	

The Department further informed the Committee that cases for the year 1990-91 are being compiled and will be finalised shortly.

The Committee further asked the Departmental representative the details of yearwise loss suffered to the Department due to illicit cutting of trees. The Department informed that it is still being worked out

The Committee is pained to observe that the Department is failed to supply the complete information as asked for by the Committe. The Committee, therefore, recommend that entire information be supplied to the Committee at the earliest. The Committee further recommend that proper checking/patrolling is required by the forest guards to detect/check the illicit cutting of trees. Surprise raids should be made by the senior officers of the Department frequently to apprehend the mischievious elements.

PROTECTION OF FORESTS

24. Forest plantation are sensitive to the danger of fire and over grazing. Under this scheme measures are adopted to protect the forests from the menace of fire and grazing. Fire lines are constructed in the compact forest and modern communication methods are being used for affording protection to the forests in the areas. During the course of oral examination, the Department informed the Committee that at present only two

districts, namely, Ambala and Yamuna Nagar are provided with wireless communication reasonable and Yamuna Nagar are provided with wireless communication reasonable and the solid solid reasonable observed that there is urgent need to present in the fecurital forests and this can only be achieved by preventing the fecurital forests and this can only be achieved by preventing the fecurital forests will be comunication neting, grazing through properly quick and reliable comunication network. The range headquarters are not even connected to Divisional of the by telephone at present and it takes considerable time to communicate urgent messages from forests guard to Forests Range officer and Divisional Forests. Officer enting subjects

The Committee further observed that funds or evided under this head is a very impeased to implement this a scheme effectively. The Committee, therefore recommend it hat a sufficient of under earmarked for this ascheme in future, so that modern fire fighting equipments, proper fencing and road system in forest areas and facility of, wireless communicatoin network be provided in all the Districts Headquarters soft the of states to eprotect the forests wealth from fire grazing/forest the fire felling effectively and quickly.

EXTENSION FORESTRY (RAIL, ROAD & CANALS)

23 the greather of the plantation of the Committee the Department of Cloid of Cloid

and the course of oral evidence, the Committee cobserved, that less plantation has been made along the railway lines in comparison with Roads and Canals, by the Department The Committee, therefore, recommend that the Department should take up the matter with the Railway Board and more resources, be used to raise the plantation along the railway tracks.

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The Committee also recommend that keeping in view the Agro-Climatic conditions, more and more shady trees are needed to be planted along the National/State Highways in place of Eucalyptus, Poplars etc.

24. Forest plantation are sonsitive to the danger of fire and over grazing. Under this scheme measures are accorded to profession the Scheme measures are accorded to profession the Course of the C

in councities after hearing the Departmental representative to the Committee after hearing the Departmental representative tecommend; and the Department of the Department again established the Department of the Merge this Department of the merge this Department again with Forestandibord and beer downwheath of the Millians of Department of School of Department of School of Department of School of Department of School of Department of Department of Department of School of Department of Departmen

financial year so that more area be covered for irrigation by this The Committee, therefore, recommend that a proper and wide publicity of this scheme be made by the Department so that more and more farmers may optithis scheme. The Committee further recommend that regular checking by the Forests Officers/ officials be made so that actual beneficiaries may be benefitted Furniture Worl shoo run by longing wing of Densiming Page 18 mining nager. The Committee is very much impressed after seeing the finished avid shem adirected for the hinshed after seeing the finished avid shem adirected for the hold of the seeing the finished after seeing the finished avid seeing the finished after seeing the finished avid seeing the finished are seeing the finished are seeing the finished avid seeing the finished are seeing the seeing the finished are seen as the finished are seen a the Department to procure more funds drom the Government Shelndlare for a raising a long through the character for the character of plantation under this scheme of the fund turn turn turn to see safe to on 'arger sca'e Kikar etc. The Committee strongly beudhe Committee further recommend that Department should stress-more-towards the diversification of species so that more trees of economic Evalues bet planted instead of Eucalyptus and popular etc. in future.

The Committee also recommend that more research should be made in assessing the medicinal value of various plants and their cultivation should be increased in the coming years.

WILD LIFE PRESERVATION

27. During the course of oral examination, the Committee informed the Departmental representatives that large number of monkeys are creating serious problems to the people in the cities. Similarly the Nilgai's and other wild animals are damaging the crops of farmers and this cell

is not taking any effective steps to protect the people from the nuisance of monkeys and to save the crops of farmers from the Nilgai's etc. The departmental representatives informed the Committee that wild life preservation is a separate Department & due to lack of staff & funds this Department is not functioning properly.

The Committee after hearing the Departmental representative recommend that either sufficient staff and suitable funds be allotted to this Department or to merge this Department again with Forests Department for its effectively functioning in future. The Committee also recommend that a proper publicity about the activities of this Department be made for the information of the general public and farmers of the State.

WATER HARVESTING DAMS

28. During the course of spot study tour of Morni Pinjore Forests Division, the Committee appreciate the scheme of construction of earthen dams. Under this scheme, the surplus water of the hilly watershed is stored behind the earthen dam and the stored water is provided to the agricultural fields through underground pipe lines by gravity. The rainwater which was going waste and devastating the area down below in farm of flood & fury is being used for irrigation. The Committee after inspecting these dams observed that the Department should construct more such type of dams in the next financial year so that more area be covered for irrigation by this scheme.

FURNITURE WORKSHOP

29. During the course of spot study tour, the Committee visited the Furniture Workshop run by logging wing of Department at Yamunanagar. The Committee is very much impressed after seeing the finished articles of furniture from the Eucolyptis, Shisam, Kikar etc. The Committee is of the view that such type of furniture workshop and solar seasoning plants be set up in each Forest Division of the State so that furniture etc. can be made from Eucolyptus, Shisam, Kikar etc. on larger scale. The Committee strongly recommend to the Government that instructions may be issued to all the Heads of Departments for placing the orders for the supply of furniture in Government offices to the Forests Department in future.

APPĒNDIX—I

Summary of recommendations/observations of the Committee on Estimates (1991-92)

Sr No.	Pages	Paragraphs of the Report	Recommendations/Observations
1	2	3	4
1	1	5	The Committee take a serious view and recommend that the Finance Department should issue fresh instructions to all the concerned departments so that such replies are sent in time in order to streamline the functioning of the Committee
2.	7	9 12	(i) After scrutinizing the above information the Committee recommend that the vacant posts be filled up immediately as the department is one of the expanding departments and has a vital role to play in the economy of the State and with regard to the posts which are in excess at present, the Chief Secretary may get the work of the department assessed through the administrative reforms department to see about the necessity of such posts (ii) The Committee further recommend that department should take up the matter with the Government for the restoration of cut on the posts of forest guards keeping in view the nature of duties of these posts in the department
•	,		(iii) The Committee observed that the posts of Patwaris is very much essential in the Department and therefore recommend that department should take immediate steps for the special recruitment of Patwaris and in the meantime the efforts be made to recruit the retired Patwaris to complete the demarcation job of certain areas of the Morni Hills till the regular vacancies of Patwaris are filled up by the Department. The action taken by the Department may be informed to the Committee.
3	9—14	13	The Committee, after going through the complaints, pained to observe that most of the cases are pending since 2 to 3 years. The Committee, therefore, recommend to the Government to finalize these cases at the earliest and the action taken in the matter may be intimated to the Committee
4	14		The Committee took a very serious view for not sanctioning the schemes by the Government in time on account of which the amount provided in the Budget for the purpose are spent at the fag end of the year indiscriminately. Thus the amount spent in haste could not be utilised properly within the short period. The Committee, therefore, recommend that the department should persue the matter with the Government vigorously at personal level and get the schemes sanctioned well in time in future so that the purpose of the schemes for which these are meant could be achieved properly. The Committee further recommend that the instructions

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800	Estima	no	the Committee	Summary of recommendations/observations of the
				issued by the Finance Department vide their letter No. 1/3/91- I B and C dated 25th July, 1991 should be strictly followed
٠,		× 1	Observations	Sr Pages Paragraphs .erutuf ni tnemtaged ent yd No of the
5	15-	– 16	- 15	During the course of oral examination the Committeeasked whether any project report is submitted by these
			4	officers after attending the courses at U.K., if so a copy
				of each. Report may be supplied to the Committee. The Department supplied the copies of only three reports
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for	ernment	Gov	matter with the	should take up the
2180	these po	s of	nature of dutie	us to notistoises ent ent (II) The Committee also stressed to hold/organise ex-
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ere- im-	tand thi take	tment bould	ial in the Depai et department s	the Committee also recommend that the posts of Chief
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,		æ,	through the list of encroachment cases the Committee is of the view that in most of the cases, the land is encroached with the connivance of departmental officials. The Committee, therefore, strongly recommend, that a strict vigilance be maintained by the Department so that no unauthorised encroachment of forest strips alongwith the National/State Highways is made in future. The Committee further recommend that sincere efforts be made by the Department to settle these cases at the earliest
9	23—24	19	The Department further informed the Committee that the working plan in respect of Kurukshetra District and Morni Hills (Ambala District) are under preparation and the working plan in respect of other Districts has not yet been started. The Committee, after hearing the Departmental Representatives, recommend that the working plans of remaining Districts be completed without any further delay with a view to achieve maximum land utilisation under the working of forests in the State.
10	24—27	20	The Committee observed that there is need to strengthen the Monitoring and Evaluation Cell with sufficient staff and funds so that all on-going schemes of the Department is properly and effectively checked by this Cell The Committee further desire that details of all these cases may also be supplied to the Committee for its information
11 ′	27	21 •	The Committee recommend that suitable steps be taken by the Department to ensure that in future, the Annual Administrative Report of the Department should be published after the close of the financial year to which it relates
	2729		(1) The Committee, therefore, recommend that special efforts be made by the Department to cover more and more areas of community and Panchayat land under this scheme by raising plantation so that sufficient number of fuel wood and fodder be made available to the landless rural persons of the State The Committee also recommend that sufficient number of nurseries should be set up by the Department for supplying seedlings for the purpose of raising suitable varieties of trees on panchayat lands and private lands
,		•	(ii) The Committee is also of the view that wide publicity be made about this scheme so that more area of Panchayat lands and of other institutional lands be taken for afforestation under this component
			(iii) The Committee, on the requests of village a Panchayat, direct the Department (!) to hand over this area to the Panchayat and the process to replantation be started (2) a permanent nursery be raised in the said village and (3) a permanent guard be posted in the village to protect the crop from illicit felling and grazing etc
			(iv) The Committee, therefore, recommend that to make such plantation successful more irrigation facilities by installing deep boring tubewells be made in this

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area. There is need to involve the rural community in this programme by constituting village level Committees. Publicity of forestry activities be made from time to time in these areas to apprise the villagers about the forests activities and make them aware of environment.

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The Committee is pained to observe that the Department is failed to supply the complete information as asked for by the Committee The Committee, therefore, recommend that entire information be supplied to the Committee at the earliest. The Committee further fecommend that proper checking /patrolling is required by the Forests Guards to detect/check the illicit cutting of trees. Surprise raids should be made by the senior officers of the Department frequently to apprehend the mischlevous elements.

14. 29—30 24

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- (i) The Committee observe that there is urgent need to preserve these natural forests and this can only be achieved by preventing the recurrence fires, illicit felling, poaching, grazing through proper, quick and reliable communication network. The range Headquarters are not even connected to Divisional Office by telephone at present and it takes considerable time to communicate urgent messages from Forests Guard to Forests Range Officer and Divisional Forest Officer.
- (ii) The Committee further observed that funds provided under this head is very meagre to implement this scheme effectively. The Committee, therefore, recommend that sufficient funds be earmarked for this scheme in future so that modern fire fighting equipments, proper fencing and road system in forests areas and facility of wireless communication network be provided in all the District Headquarters of the State to protect the forest wealth from fire/grazing /forest theft/poaching/illicit felling effectively and quickly.
- (i) During the course of oral evidence, the Committee observed that less plantation has been made along the railway lines in comparison with Roads and Canals by the Department. The Committee, therefore, recommend that the Department should take up the matter with the Railway Board and more resources be used to raise the plantation along the Railway tracks.
- (ii) The Committee also observed that the department should utilise the maximum funds properly by planting 'the quick growing species along the roads, canals and railway lines
- (iii) The Committee further recommend that the plantation along the approach roads as well as near the crossing of roads be raised at a distance to avoid accidents.
- (iv) The Committee also recommend that keeping in view the Agro-Climatic conditions, more and more

1	2	3	٠ 4
-	5-5-5- W		shady trees are needed to be planted along the National/State Highways in place of Eucalyptus, Poplars etc (v) The Committee further recommend that survey should
	, . •		be undertaken by the Department for giving as much green coverage in cities, towns and industrialised areas as are possible to check the pollution
16	31		(i) During the course of oral evidence, the Committee pointed out many irregularities in implementing this scheme. In certain cases the entire profit is earned by the forest officials, instead of giving to the poor villagers. The Committee further observed that in most of the blocks this scheme is not properly implemented as the people are ignorant about this scheme due to lack of publicity
			(1) The Committee, therefore, recommend that a proper and wide publicity of this scheme be made by the Department so that more and more farmers may opt this scheme. The Committee further recommend that regular checking by the Forest Officers/officials be made so that actual beneficiaries may be benefitted from this scheme
		,	(III) The Committee also recommend that efforts be made by the Department to procure more funds from the Government of India for raising of more nurseries for the next year plantation under this scheme
•			(iv) The Committee further recommend that Department should stress more towards the diversification of species so that more trees of economic value be planted instead of Eucalyptus and Poplars etc in future
•			(v) The Committee also recommend that more research should be made in assessing the medicinal value of various plants and their cultivation should be in- creased in the coming years
17	31—32	. 27	The Committee, after hearing the Departmental representatives, recommend that either sufficient staff and suitable funds be allotted to this Department or to merge this Départment again with Forests Department for its effectively functioning in future The Committee also recommend that a proper publicity about the activities of this Department be made for the information of the general public and farmers of the State
18.	32	28	The Committee after inspecting these dams observed that the Department should construct more such type of dams in the next financial year so that more area be covered for irrigation by this scheme
19.	. 32 -	29	The Committee is of the view that such type of furniture workshop and solar seasoning plants be set up in each Forest Division of the State so that furniture etc. can be made from Eucalyptus, Shisham, Kikar etc. on larger scale. The Committee strongly recommend to the Government that instructions may be issued to all the Heads of Departments for placing the orders for the supply of furniture in Government offices to the Forests Department in future.

APPENDIX---II

Statement showing the outstanding recommendations of the Committee on Estimates relating to the years 1984-85, 1935-86, 1936-87, 1987-88, 1988-89, 1989-90 and 1990-91

Sr. No.	Page of of the report	Paragraphs	Further mittee	Observation/Recommendation made by the Com-
1	, 2	3		4
				ORT (1984-85) TION DEPARTMENT
1	11	21 .		ommittee desire that the decision as and when taken Government in the matter may be intimated to the ttee.
		A. /	18th RE	PORT (1985-86)
		. IND	USTRIES	DEPARTMENT
2.	6	. 14	cadre diately	immittee desired that all vacant posts either exposts or promotional posts should be filled immeby relaxing the prescribed qualifications, if necefor the smooth working of the Department
3	11—12	28 .		mmittee would like to know about the steps taken Government for revival of the sick units in the State
	•			emmittee also desired to inspect the industries set er these units in the State
4.	12—13	29	gıven Urban a	mmittee recommended that special attention be by the Department towards industrialisation of both and Rural Areas of the State to face the burning pro- f unemployment in that areas
	1			ommittee also decided to inspect the industries set er Rural Industries Scheme as well as N.R I. in the
			19th	REPORT (1986-87)
		FOO	D AND	SUPPLIES DEPARTMENT
5.	67	16	ding th	mmittee desired that upto-date information regare e latest position of pending cases be sent to the tee within a period of one week. The Committee ok objection to the use of the word 'shortly' written
	`	•	in the e	and of the reply and desired that in future instead of uch vague terms, specific period should be ment-
6	12	23	served	ersuing the above information, the Committee ob- that it appears that the raids are not being conducted as also the number of the raids are decreasing ear.
•			should departn	mmittee, therefore, recommend that the Department make strenuous efforts for the smooth running of the dental activities and a report be submitted to the tree within six months of the presentation.

1	2	3	4
7	13	25	The Committee therefore, recommend that the Central Government and the Reserve Bank may be requested to take immediate steps in the matter by giving concessional credit to the owners of the fair price shops so that they could supply other items in addition to the controlled items to the poor and downtrodden sections of our society
.8	1315	26	The Committee observed that the criteria of forfeiting of security be laid down, if not already done, and be intimated to the Committee. The Committee also observed that 31 complaints against the depot-holders are pending since 1985-86 which means that action is not being contemplated seriously.
			The Committee, therefore, recommend that to check the re-occurance, regular checks be made by the field staff and the pending complaints be disposed off immediately so that the erring depot-holders could be punished severely for the irregularties and the department should also take steps to open new depots in place of the depots cancelled, if not opened so far. The Committee also feel that Department should increase the security deposit for various licences. The Committee be also informed after doing the needful
9	15	. 27	The Committee desired that a final report on the action taken against the defaulters may be intimated to the Committee-
10	17	31	The Committee, therefore, recommend that the wholesale dealers be asked to maintain proper accounts and the same should be checked periodically by the District Food and Supplies Controller/Officer by raiding their premises
	•		To minimise the adulteration, the Committee further re- commend that frequent raids be also conducted on the petrol pumps so that the defaulters could be brought to book by instituting cases against them in the Courts. The steps for opening of atleast one more laboratory be taken under intimation to the Committee.
11	17—20 -	32	After persuing the above figures, the Committee observed that even one or two thans of controlled cloth are not being allocated to every fair price shop. The Committee, therefor, recommend that the department should take some effective steps in this direction, under intimation to the Committee.
12	-	' 33 ·	The Committee observed that the suger is supplied to the Ration Card-Holders in the end of the month and, therefore, recommend that instructions be issued to the effect that sugar should be supplied by 10th of every month A copy of the instructions so issued be sent for the information of the Committee
			20th REPORT (1987-88)
		TOWN AND	COUNTRY PLANNING DEPARTMENT
13	4—5	. 16	(i) The Committee desired that the final decision taken by the Department may be intimated to the Committee

1.	2	3	4
			(ii) The Committee desired that the final decision taken by the Department may be intimated to the Com- mittee
14	67	, 19	The Committee desired that the information regarding deve- lopment work in the four villages namely Kaorak, Kharak Kala, Bichore and Pali and criteria for selection of villages may be collected from Rural Development Board and the
	•		same be sent to the Committee
15.	Ð	24	The Committee desired that necessary instructions regarding making survey before acquisition of land of villages/ towns may be issued; if not issued earlier and a copy of the instructions issued in this behalf may be sent to the Committee
16	10	25	The Committee reiterates its earlier recommendation and desired that the matter regarding fixation of price of plots may be examined afresh and some policy may be framed and the outcome of policy decision taken in this regard may be intimated to the Committee
17,	1011	27	The Departmental representatives informed the Committee that the Report of the Committee constituted for the purpose of assessing the actual requirement of staff was still awaited. The Committee desired that a copy of the report may be sent to the Committee.
,	•		21st REPORT (1988-89)
			TOURISM DEPARTMENT
18.	6	13	The Committee desired that final outcome of the case be intimated to the Committee
19.	10	24	The Committee decided to make an on-the spot inspection of various. Tourist Complexes of the State, for seeking further information/latest progress in this regard.
			22ND REPORT (1989-90)
		ANIMA	L HUSBANDRY DEPARTMENT
20	56	13	The Committee desired that immediate steps to fill up the vacant posts be taken and the progress made in this regard be intimated to the Committee
21.	67	14	The Committee desire that complete and self-contained cases, as per latest instructions of the Finance Department in this regard, in respect of schemes of the Department for necessary sanctions be sent to the Finance Department in time in order to avoid back references
22.	7—8	15	(a) The Committee desire that the farmers of the State be informed about the various good schemes of the Department through literature in simple Hindi language and through Video Films; and
	`		(b) The new schemes for the public may be published at the earliest and the Committee may be informed accordingly.

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23	8	16	The Committee desire that one post of Assistant District Attorney may be got created at the earliest and steps be taken to dispose off the pending legal cases in the Courts.
24 	. 8—9	17	The Committee reiferate its earlier recommendation that the Mobile clinics be opened in all the districts of the State
25	910	18	(1) The Committee raiterate its earlier recommendation and emphasise further that sufficient funds be made available to the department by the Government for the production of various types of vaccines
	•		(II) The Committee desire that a list of schemes of the Department which stands submitted to the Finance Department, be sent to the Committee. The exact date of submission of each scheme to the Finance Department may also be given in the list
26.	10—11	19	The Committee reiterate its earlier recommendation regarding construction of Haryana veterinary vaccine building for avoiding increased cost of construction.
27	11—12	21	The Committee desire that the Department may approach the Government to lift the ban imposed on adhoc appointment in respect of V.I D.A., filling up of the post of V I D.A. & recommend that sufficient quantity of medicines may also be made available in all the dispensaries
28.	12—13	22 _	The Committee desire that again a proper survey be made in all the Districts of State to find out the high yielded milch animals, so that more animals can get the benefit under this scheme.
		•	The Committee desire that a sparate cell of the Department may be opened to check/stop the illegal exportation of milk yielded animal outside the State
29	13 14	23	The Committee desire that the Department may expedite the sanction of pending schemes already sent to the Government at personal level
30	15	24 .	The Committee reiterated its earlier recommendation and also directed the department to get the proposal expedited from Administrative department/Finance Department at the earliest
31	. 15	25	The Committee desired that department should initiate necessary steps for the construction of the new building of the Veterinary Hospital, Gohana, immediatly and the Committee be informed accordingly
32	16 .	26	The seed is not made available to the farmers in time or on reasonable price and the middle men/distributing agency also earned their huge profit. The Committee, therefore, recommend that the department should distribute the entire stock of fodder seed through its offices at each district Headquarter of the State and the price of the developed seed be fixed at a nominal rate, so that the fodder seed be made available to the farmers at the sowing season at a reasonable price without facing any difficulty by them.

1 2 3 The Committee also recommend that some more land of the Government livestock farm lying unutilised be allotted to the seed Farm for producing more developed fodder The steps taken in this behalf be intimated to the Committee, 16---18 27 The Committee, therefore, recommend that at least five more Tubewells be installed so that the more area of the farm be cultivated by providing irrigation facilities It come to the notice of the Committee that the tubewells of the Farm are running by Diesel Engine sets. The Committee is of the opinion that the Diesel Engine is more expensive then Electricity The Committee therefore recommend that the necessary steps be taken for getting Electricity Connections for the tubewells immediately The Committee observed during its spot inspection that the number of daily wages employees working in the Farm are more than that its requirement and with the result the amount sanctioned for the fodder/feed of the livestock of the Farm is being spent on the salary of these employees The Committee took a serious view of this aspect and recommend that a proper survey be conducted by the Director himself if and the excess staff be retrenched at once, so that funds be utilised for maintaining the proper yield and breeds of Cattles at Government livestock Farm, Hisar The steps taken in this direction be intimated to the Committee 34 18 28 The Committee observed that a recommendations in respect of all Agricultural Farms, both Government and individual Farms, to the effect that these may be pulled out from the purview of Labour Act, be sent to the Government under intimation to the Committee 35 18 29 (1) The Committe, therefore, recommend that the suitable funds especially for the purchase of wool be provided in future, so that the sheep breeders may sale their entire stock of wool at these centres instead of going to other places (ii) The Committee also recommend to the Government that the Woollen Spinning Mill be set up at Loharu, so that it can meet the demand of the State as well as of the neighbouring States (III) During the visit-to these Centres, it came to the notice of the Committee that due to the absence of any vehicle at the disposal of the Assistant Director, Sheep & Wool, Bhiwani, he is not in a position to check all these Centres properly The Committee, recommend that a diesel jeep be provided to the Sheep & Wool Extensive Centre, Bhiwani, so that the proper extension services be provided to the Sheep Breeders in the State 36. 18-19 30 The Committe, therefore, recommend that the department should take up the necessary steps for setting up more hatcheries in the State to meet the increasing demand of the people.

2 3 The Committee further observed that in the absence of marketing facilities of various products, the farmers could not get the remunerative price of their produce The Committee therefore, recommend that department should formulate a scheme for the sale of these products near the vicinity of the Capital of the Country, so that the producers/farmers may get proper price of their products. 37 -20 31 The Committee, therefore, recommend that this scheme should remain continue in future on State expenses and a proposal for this purpose be made in the 8th Five year Plan. The Committee may be informed accordingly. 38. 20-21 32 (i) The Committee recommend that Department should ensure that the medicines of daily use be made available at every dispensary of the State. (II) The Committee recommend that the residential accommodation be provided to all the Doctors/Staff working in the Hospitals, so that they may attend to their duties efficiently and also be made available at the time of emergency. (III) The Committee, therefore, recommend that the NR.A. be also given to the Veterinary Surgeons on the pa tern of A.M.O (Medical Doctors) as there is a great resentment amongst the Veterinary Surgeons in the State on this account (iv) Therefore, in order to provide proper breeding facilities to the livestock, both cows & buffaloes, the Committee recommend that more Frozen semen Bank with a liquid Nitrogen plants be opened in the State. The Committee further recommend that in order to give quantum jump to the milk producion and to improve the genetic potential of the Cattle stock the department should import Semen of improved,

genetic value of European Bulls in the coming years.

(v) The Committee recommend that with a view to provide specialised multi-disciplinary services for diagnosis and treatment of animals, poly. clinics fully equipped with the latest scientific equipments be set up at each district headquarter of the State during the 8th Flva year Plan, so that proper diagnosis & treatment be provided to the ailments of complicated

(vi) The Committee recommend that the Senior Officer from the Headquarter should made surprise raids and checkings in the field regularly to ensure that all the benefits which are provided under the above said programme be made available to the needy farmers in the State.

(vii) The Committee recommend that suitable steps be taken by the department to ensure that in future the Annual Administrative Report of the Department must be published after the close of the financial year to which it relates.

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23RD REPORT (1990-91) SOCIAL WELFARE DEPARTMENT 39. 12 Committee recommend that the department should ensure that all the vacant posts may be filled up at the earliest and the Committee be informed. (II) The Committee further recommends that those posts which are not required by the Department or lying vacant since long be abolished forthwith or these posts may be converted and filled up at the earliest so that efficiency of the department may be improved (iii) It is imperative that a post of planning Officer be oroated in the department to implement various developmental programmes. (iv) It is, therefore, imperative that a post of Establishment Officer be created in the department 40 13 The Committee recommends that the literature pub-9 lished by the department may be distributed to the Sarpanches, Headmasters and Anganwari Workers for the use of general public 41. 15 (i) The Committee recommend that Anganwadi Centres should be opened in all the districts of Haryana in a fair way so that all the poor families shoul avail this facilities. (II). The Committee reiterate its earlier recommendation that CDPOs, Supervisors and Agganwadi Workers be filled up immediately so that functioning of this scheme in all the blocks be improved Committee recommend that surprise checkings should be made by the Senior Officers without informing field Officer concerned (iv) The Committee recommend that the items available with HAFED, the same be purchased from the said source direct (v) The Committee recommend that the item of food be improved after going through the system adopted in other States 12-18 (1) The Committee observes that it will be better if this case is reinvestigated by an honest officer or any other Investigating Agency like C.I A. which can go deep into the matter so that criminal and civil liability is fixed against he defaulting person (II) The Committee further recommends that a post of Assistant District Attorney which is living vacant at present be filled up immediately so that all the departmental enquiries/pending cases in the Courts be disposed off without any further delay. Action taken in the matter may be intracted to the Com-

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	43	1819	17	(i) The Committee recommends that all the applications for issuing the grants be forwarded by the District Social Welfare Officer with his Inspection Report so that grants be issued by the department well in time
·	44		40	(II) The Committee further recommends that the question of releasing grants in time may be reviewed in depth by the Government and a clear time. Schedule be laid down to avoid hardship/difficulties of the Institution
	77	19	18	(i) The Committee stress to the management of SD Institution for blind, Ambala Cantt. that number of inmates be increased by mobilising the community/ people of area to send their blind chidren to their Institution.
				(ii) The Committee further recommends that the rate of maintenance of blind children be fixed on a pattern similar to the inmates of the Government Institute for the Blind, Panipat The rates of maintenance for the inmates of the institution run by the Voluntary organisations as well as by the Government in the Social Welfare Department should be on uniform
	•		*	(III) The Committee also recommends that grant-in-aid given to the institutions be increased and instead of its being on matching basis (50-50), 90% be given by the State Government and balance of 10% be raised by the Institutions
4	15.	19 <u></u> 20	19	The Committee also recommends that expenditure on food etc of the patients be met by the Social Welfare Department and the Society should approach the Health Department for releasing a grant for meeting the expenditure on medicines.
4	6.	20	21	The Committee observed that in order to create confidence among the working women to use the Working Women Hostel it would be desirable to make necessary security arrangements by deploying police personnel and, therefore, the Committee expressed its concern that the department should take immediate necessary steps in this regard.
47	7.	20—21	22	(i) The Committee was not satisfied with the replies/ clarification given by the Child Welfare Officer, Shri L.S. Yadav and recommends to the Government that this Officer be shifted away from Jawahar Bal Bha wan, Bhiwani, immediately and a proper enquiry be made about the affairs of this Bhawan.
	•			(ii) The Committee further recommends that some new jobs oriented trades may also be introduced in the Bhawan so that maximum benefits could be available to the rural girls of this area.
			-	(iii) The Committee also recommends that some more grants be released by the department for the proper maintenance/repair of this Bhawan and to restart the toy train for the enjoyment of children.

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48	.21 '	, 23 .	(i) The Committee recommends that number of inmates can be increased by doing proper publicity, keeping in view, the spacious building and 17 acres of land at the disposal of this Ashram.
-	,		(ii) On a suggestion by the department, the Committee further recommends to the management of Bal Ashram, Bhiwani that a comprehensive scheme be sent to the department as to how much grant is required annually as per their expenditure incurred on the maintenance of children i.e on their boarding, lodging and on medicines, books etc. so that it can be re-imbursed to them in total by the department.
49.	21—22	24	(i) The Committee recommends that assistance of District Branch of Red Cross be taken for providing better clothing to the children.
-			(ii) The Committee is also of the view that the procedure for admission in Bal Gram, Rai is considered time consuming and it is desired by the Committee that a Sub-Committee under the Chairmanship of Deputy Commissioner Sonipat, be constituted to expedite the process of admission of children. The Committee also decided that wide publicity be given for the admission of children to this institution.
		ω. 	(III) The Committee also desire that a study of S.O.S. children village at Faridabad be carried out for running this institution on similar lines.
, ,			(iv) The Committee also observe that salary of house mothers of this institution is very low. The Committee therefore, recommends to the Government that matter regarding payment of emoluments to house-mothers be reviewed keeping in view the noble service rendered by them to the inmates of this institution.
50.	2223	25	(i) In order to meet the difficulties created by release of grant-in-aid by the Government of India at the fag end of the financial year, the Committee desire that the grant earmarked for this scheme by the Social Welfare Department of the State be released in the month of September and January of each year for tiding over the short stay Home, Faridabad.
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51 .,	23	26	(i) The Committees appreciate this new scheme to be introduced by the department for providing Vocational Training to the Girls residing outside the Mahila Ashram, Rohtak and recommends for its early execution by the department.
•			(ii) The Committee further recommends that keeping in view the modern spacious building of this Ashram, more inmates could be accommodated in this Home and for this a regular and wide publicity be made by the Department.

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•			(III) The Committee also desire that the prescribed application forms for admission to this Home be sent to all the M.L As of the State so that they may be able to recommend the deserving candidates.
52.	23—24	27	(i) After visiting the Kasturba Sewa Sadan, Faridabad, the Committee observed that building of the Centre is in a very dilapidated condition and recommends to the Government that funds may be earmarked for the repair/construction of the building of this Centre during the next financial year
			(ii) The Committee further recommends that the problems of the improvement of children of such women re- quired to be tackled and the schemes under D R D A, be utilised for this purpose
	-		(iii) The Committee also recommends that working of similar institutions run by other State Government be studies by the department for bringing about further improvements or for providing additional facilities in our institutions by the State Government
ud [©]		•	(iv) During the course of visit, the Inmates of Sadan informed the Committee that they are facing the accommodation problem after being rehabilitated. The Committee recommends to the Government that department should take up the matter with the Housing Board of Faridabad Complex Administration for making a provision of reservation of EWS. Irouses for such destitutes so that they could lead a better life.
.53	24	. 28	(i) After going through the written reply submitted by the Department, the Committee recommends that wide publicity against the evils of dowry through radio, TV and News papers be made by the department to create more awareness among the people
	<i>'</i> 5	•	(ii) The Committee further recommends that more grant- in-aid be released to such Voluntary Organisations which are busy in propageting the evils of dowry in the State
54	2425	29	(i) The Committee recommends that efforts be made to increase the capacity of the Panjiri Plant, Gurgaon by putting double shift in the plant so that Panjiri be supplied to more blocks of ICDS
-	-		(ii) The Committee recommends that the post of Manager of this Plant which is lying vacant at present may be filled up with a suitable qualified person immediately.
		٠	(iii) The Committee is also of the view that to check the production losses of this Plant, an expert Committee be constituted by the department, consisting of experts from Industries Department.

(iv) The Committee also recommends that effort be made to start the production in Gharaunda Plant which has since long been transferred by the Education department to cater to the needs of remaining blocks of ICDS.

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				(v) The Committee recommends that the department should formulate a policy to supply the ready to eat food to ICDS. Centres on experimental basis as is being done in other States in future and submit a report to this effect before the Committee for its consideration.
	55,		30	The Committee recommends that the post of Research Officer and also of Statistical Assistants in the department which are lying vacant should be filled up as soon as possible so that Research Centre should work more efficiently and effectively
	56	26	31 '	The Committee recommends that suitable steps be taken by the Department to ensure that in future the Annual Administrative Report of the Department must be published after the close of the financial year to which it relates
!	57	26	32	The Committee desire that the Department should formulate a policy to merge such schemes which are similar in nature in order to avoid duplicacy so that maximum benefits could be given to the beneficiaries
ŧ	5 8.	26—27		(I) The Committee, after hearing the Department Representatives, suggest that a proper survey be conducted throughout the State so that eligible beneficiary may not be deprived of this facility. Further, a Block Level Committee be constituted to identify the beneficiaries and particular date be fixed throughout the State twice in a month to identify the beneficiaries at block. Level so that no inconvenience is caused to the old persons on this account.
	1			(II) The Committee also desire that sincere efforts be made by the Department to clear the arrears and dis- bursement of the pension to all the beneficiaries upto 31-10-1990 in the State without any further delay.
				(iii) The Committee also recommends that the desirability of reducing the age limit of 65 years may be considered so that a large number of old people who are otherwise eligible could get benefit from this scheme
•				(iv) The Committee also recommends that those eligible beneficiaries who were left earlier and were subsequently included in the list of beneficiaries may be given arrears of pension and a complete audit of this scheme be conducted by an Audit party of Accountant General, Haryana, to avoid misappropriation of funds
59	1		34	(i) The Committee recommends that a wide publicity of the scheme of giving petrol subsidy to eligible Handicapped persons in the State be made by the Department so that most deserving persons from rural areas of the State may also avail this subsidy
				(ii) The Committee also recommends that more funds be earmarked under this scheme from the next financial year i.e., 1991-92

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60	27—28	35	(i) The Committee recommends to the Government that more funds be released for the disbusement of pension to the physically handicapped persons/ widows and the payment of arrears upto 31-10-90 be made to them without any further delay.
	*		(II) The Committee also recommends that a proper survey be conducted by the Department so that deserving beneficiaries from the rural areas may not be deprived to avail this facility of pension under this scheme
	,		(III) The Committee also desire that pension to physically handicapped and widows be disbursed alongwith Old Age pension in future as they are already great sufferers and distressed part of our society
			(iv) The Committee further recommends that rate of pension be enhanced from Rs 75 to Rs 100 P M. per head on the pattern of Old Age pension keeping in view the high cost of living standard these days
61.	2829		(1) During the course of oral examination, the departmental representatives informed the Committee that the building meant for the Home for Aged & Infirms is in the possession of Deputy Commissioner, Rewari The Committee recommends to the Government that some other suitable accommodation may be provided to the Deputy Commissioner, Rewari, so that the building of this Home may be handed over to the Social Welfare Department for keeping the aged persons properly in the said Home.
		-	(ii) The Committee further recommends that an another Home may also be opened in the State so that more aged/infirm persons may be accommodated in the said Home
			(iii) The Committee also recommends that the department should formulate a policy to accommodate those aged/infirm persons in this Home, who can afford the expenses of boarding and lodging but they have been deserted by their family members with a view to rehabilitate them so that these aged/infirm persons may feel a homely atmosphere during their stay in such type of Homes on experimental basis as is being done in most of the developed Countries
62	29	37	During on-the-spot study tour of the Committee, the Committee is not satisfied with the functioning of this Home A number of complaints against the Superintendent of this Home were brought to the notice of the Committee The Committee observes that children are not being maintained properly in this Home. The food stuff for the inmates of this home was also not found upto the mark. The Committee, therefore, recommends that the Superintendent of this Home be transferred immediately and an inquiry be held about the affairs of this Home under intimation to the Committee.

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63. 29—30 38 (i) It has been observed that legislations are there only in papers and have not really been implemented and even most of the people are not aware of the existing lagislations, the new amendments and legislation with regard to women. Hence strategies for creating awaraness need to be properly planned in example of the compaign against the social evils through T.V. Radio, Newspapers and other mass impedias for prompting positive attitude towards women.

The Committee recommends that sincere efforts be made by the Department to set up the Directorate for Women & Child Development without any further delay so that the provisions of all the existing laws like Anti-Dowry, Hindu Marriage Act, Special Marriage Act, Child Marriage Act, Equal Remuneration Act, Immoral Traffic (Prevention) Act, etc. etc could be implemented properly for the welfare of the women in the State

- (II) The Committee further recommends that atleast 8 posts of District Social Welfare Officers (Women) be filled up immediately so that the District Offices are set up and become operational from the next financial year.
- (1) The Committee Section of the With sufficient Department may be strengthened staff so that internal audit of the Department may be carried out regularly.
- (II) The Committee further recommends that to ensure whether the benefits of the schemes of the Department are being provided to the actual beneficiaries in the State, investigating Agency be strengthened and the department may ensure that each scheme of the department is monitored regularly
- (III) The Committee also emphasised the need for effective monitoring of rural development schemes to ensure proper use of the funds earmarked for the purpose.

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